

215 AN

s

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through V.M)

- (i) WP (C) 669/2021
C/w
(ii) WP (C) 777/2021
(iii) WP (C) 789/2021

(i) **Zahoor Ahmad Bhat**

Through: Mr. Fasil Qadri, sr. adv with
Mr. Altaf Mehraj, adv. &
Mr. Fasil Javid, adv.
(Through virtual mode)

v

Government of J&K and ors

Through: Mr. D. C Raina, Advocate General with
Mr. Hakim Aman Ali, Dy AG and
Mr. Sajad Ashraf, GA
(Through virtual mode)

C/w

(ii) **Irshad Hussain Munshi**

Through: Mr. Fasil Javid, adv.
Mr. Mukhtar Ahmad, adv.
(Through virtual mode)

v

UT of J&K, and ors

Through: Mr. D. C Raina, Advocate General with
Mr. Hakim Aman Ali, Dy AG and
Mr. Sajad Ashraf, GA
(Through virtual mode)

(iii) WP (C) 789/2021**Zarina Bano**

Through: Mr. Kacho Manzoor, adv.
(Through virtual mode)

v

UT of J&K and ors

Through: Mr. T. M Shamsi, ASGI
(Through virtual mode)

CORAM: Hon'ble Mr Justice Ali Mohammad Magrey, Judge**Hon'ble Mr Justice Vinod Chatterji Koul, Judge**ORDER(i) WP (C) 669/2021C/w(ii) WP (C) 777/2021

Heard.

Judgment is reserved.

(iii) WP (C) 789/2021

Matter needs to be considered separately, therefore delinked. Registry to list on 14.05.2021, meanwhile reply. Copy of the order be separately placed on file No. WP (C) 789/2021.

(Vinod Chatterji Koul)
Judge

(Ali Mohammad Magrey)
Judge

Srinagar,
22.04.2021

Syed Ayaz Hussain,
Secy.